

scooters have to be registered with authorised dealers, and supplies have to be made strictly, in accordance with the order of registrations. No one can sell a scooter within one year of approval of the State Controller of scooters. Also, no one can purchase more than one scooter in a calendar year.

(c) Priority is given, *inter alia*, in respect of doctors employed under the Central Government, but not in respect of other medical men and social workers.

(d) Government are reviewing the progress of the industry from time to time, keeping in view the possibility of such measures as may be calculated to result, in due course, in lower prices, such as rationalisation and increase of production.

#### Central Harijan Welfare Board

2454. { Shri Siddiah:  
Shri P. N. Kayal:  
Shri Sonavane:

Will the Minister of Home Affairs be pleased to state:

(a) whether the Central Harijan Welfare Board has been reconstituted; and

(b) if so, the names of the members of the Board?

The Deputy Minister in the Ministry of Home Affairs (Shrimati Chandrasekhar): (a) No, Sir.

(b) Does not arise.

#### Central Harijan Welfare Board

2455. { Shri Siddiah:  
Shri P. N. Kayal:  
Shri Sonavane:

Will the Minister of Home Affairs be pleased to state:

(a) whether any meetings of the Central Harijan Welfare Board were held from 1st January, 1961 to date;

(b) what were the resolutions passed by the Board in its meetings during the above period; and

(c) how far they have been implemented?

The Deputy Minister in the Ministry of Home Affairs (Shrimati Chandrasekhar): (a) Yes, Two meetings of the Central Advisory Board for Harijan Welfare were held during this period; one on the 27th April and another on the 7th December, 1961.

(b) Copies of the recommendations etc. made by the Board are laid on the Table of the House. [Placed in Library. See No. LT-428/62.]

(c) The recommendations have been brought to the notice of the State Governments, Union Territories etc. for consideration and initiating action.

#### Committee on Untouchability in Union Territories

2456. { Shri Siddiah:  
Shri P. N. Kayal:  
Shri Sonavane:

Will the Minister of Home Affairs be pleased to state:

(a) whether Committees have been constituted in each of the Union territories to look into the implementation of the Untouchability Offences Act, 1955; and

(b) if not, the reasons therefor?

The Deputy Minister in the Ministry of Home Affairs (Shrimati Chandrasekhar): (a) and (b). Such committees have been constituted in all Union Territories, except Andaman and Nicobar Islands, Laccadive, Minicoy and Amindivi Islands and Manipur, where untouchability is not practised